GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION NO. 3029 TO BE ANSWERED ON 06.08.2018

Digital Library

3029. DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- a) whether the Government has taken some firm steps to strengthen traditional knowledge and Digital Library in the country and if so, the details thereof;
- b) whether any action plan has been prepared to link intellectual property with research fellowship and promotion in national laboratories, institutions and universities, if so, the details thereof;
- whether there is any proposal to include intellectual property in the curriculum of schools and colleges; and
- d) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH)

- (a) CSIR- Traditional Knowledge Digital Library (CSIR-TKDL) has been continuously adding Ayurveda, Unani and Siddha formulations further strengthening its prior art database which aims at preventing grant of wrong patents on Indian traditional medicine.
- (b) CSIR has a policy in place to deal with the intellectual property arising out of the research work carried out by CSIR supported research fellows. The policy deals with the commercial exploitation of the results and ownership of patent rights pertaining to investigations concerning the intellectual work of the CSIR research fellows/associates. The salient points of the policy are:
 - I. Public funded educational/research institution, to which a fellow is associated, may seek patent right at their own cost and/or commercial exploitation of the results of the investigation concerning the Intellectual work of the fellow and all rights would vest exclusively with the Institution concerned. All matters concerning ownership of IP and its licensing/exploitation are governed by the IP policy of the concerned institutions; and

II. In case an institution, to which a fellow is associated, is not in a position to seek patent rights and/or commercial exploitation of the results of the investigation concerning the intellectual work of the fellow, CSIR at its own cost may seek the patent rights and/or commercial exploitation of the results of the intellectual work of the fellow and all rights would vest exclusively with CSIR.

IPR Awareness programs are organized in various colleges and universities. To promote IPR cells, tie-ups are established with Universities and workshops are conducted for the same.

(c) and (d) Content on IPR has been included in the NCERT curriculum of Commerce (Business Studies textbook Class XII). A chapter on 'IPR, Innovation & Creative Works' is being included in NCERT's "Handbook on Entrepreneurship for Northeast Region (NER)".

The Department of Industrial Policy & Promotion (DIPP) has approved the 'Scheme for Pedagogy & Research in IPRs for Holistic Education and Academia (SPRIHA) with the vision to facilitate intellectual property education and research by including IPRs as credit course at Under Graduate level mandatorily.
